

is misused again and again by the States Governments. Shri Rajesh Pilot, when he visited Bombay and several other cities—whether during elections or before the elections—had said that: “When you very well know that the States are misusing it what is the purpose of continuing with such an Act?”

I would congratulate Kumari Mamata Banerjee for raising this issue and I would very humbly request the Government to reconsider this. The assurance that the Government had given to this very House at the time of introducing this Bill had not been fulfilled. So, it is high time that the Government withdraws this TADA.

**13.10 hrs.** PAPERS LAID ON THE TABLE

**Notification under the Railway Protection Force Act, 1957 etc.**

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): I beg to lay on the Table—

- (1) A copy of the Railway Protection Force (Amendment) Rules, 1994 (Hindi and English versions) published in Notification No. G.S.R. 574 in Gazette of India dated the 7th November, 1994 under sub-section (3) of section 21 of the Railway Protection Force, Act, 1957.

[Placed in Library. See No. LT 7014/95]

- (2) A copy each of the following Notifications (Hindi and English versions) under section 199 of the Railways Act, 1989:—
  - (i) The Railway Passengers (Cancellation of Tickets and Refund of Fare) Third Amendment Rules, 1994 published in Notification No. G.S.R. 864(E) in Gazette of India dated the 15th December, 1994.
  - (ii) G.S.R. 878(E) published in Gazette in India dated the 23rd December, 1994 containing corrigendum to the notification No. G.S.R. 737(E) dated the 4th October, 1994.
  - (iii) G.S.R. 879(E) published in Gazette in India dated the 23rd December, 1994 containing corrigendum to the notification No. G.S.R. 551(E) dated the 29th August, 1991.

[Placed in Library. See No. LT. 7015/95]

**Review on the working of and Annual Report of the Hindustan Prefab Ltd., New Delhi for 1993-94.**

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI SHEELA KAUL): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (1) Review by the Government of the working of the Hindustan Prefab Limited, New Delhi, for the year 1993-94.
- (2) Annual Report of the Hindustan Prefab Limited, New Delhi, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library See No. LT 7016/95]

**Notification under Mines and Mineral (Regulation and Development) Act, 1957**

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): On behalf of Shri Aji Panja, I beg to lay on the Table a copy of the Notification No. G.S.R. 27(E) (Hindi and English versions) published in Gazette of India dated the 13th January, 1995 making certain amendments in the Second Scheduled to the Mines and Minerals (Regulation and Development) Act, 1957 under sub-section (1) of section 28 of the said Act.

[Placed in Library, See No. LT 7017/95]

**Review on the working of and Annual Report of the Dredging Corporation of India Ltd., New Delhi for 1993-94 alongwith a statement showing reasons for delay in laying these papers.**

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): I beg to lay on the Table—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government of the working of the Dredging Corporation of India Limited, New Delhi, for the year 1993-94.
  - (ii) Annual Report of the Dredging Corporation of India Limited New Delhi, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 7018/95]

**Annual Report and Review on the working of Central Pollution Control Board, Delhi for 1993-94.**

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM): On behalf of Shri Kamal Nath I beg to lay on the Table—

- (1) A copy of the Annual Report (Hindi and English versions) of the Central Pollution Control Board, Delhi for the year 1993-94 under sub-section (1) of section 39 of the Water (Prevention and Control of Pollution) Act, 1974.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Pollution Control Board, Delhi for the year 1993-94.

[Placed in Library. See No. LT 7019/95]